

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No. 114/2005

Date of order: 17.01.2007

Mr. Y.K. Sharma, counsel for applicant.

Mr. Vinit Mathur, counsel for respondents No. 1 & 3.

Mr. Manoj Bhandari, counsel for respondent No. 2.

At the very outset, learned counsel for the respondent No. 2 has very fairly submitted that the respondents have passed an order dated 26.04.2006 whereby the suspension period has been treated as duty for all purposes and they have also taken a decision not to prefer appeal against the order of the acquittal passed by the Appellate Court (Copy taken on record). Therefore, the grievances of the applicant stands redressed and the very Original Application has rendered infructuous.

2. Learned counsel for the applicant though little reluctant submits that the applicant has only been taken on duty and being given pay in the initial grade but other benefits have not yet been paid. We have perused the order which is of dated 26.04.2006 and by now the respondents must have released the due benefits. On this, learned counsel for the respondent No. 2 has submitted that he would use of good offices of the respondents and would persuade them to expeditiously release the due benefits if not already released.

3. In the premises, we find that substantial relief has been granted to the applicant and as submitted by the learned counsel for the respondent No. 2, the consequential benefits would be extended to the applicant as early as possible, if not already done and in any case not less than three months from today. Ordered accordingly. The O.A. stands disposed of accordingly. However, there shall be no order as to costs.

R R Bhandari

[R R Bhandari]
Administrative Member

J K Kaushik

[J K Kaushik]
Judicial Member

~~McGowen~~
~~24/1/57~~

Part II and III destroyed
in my presence on 2/6/14
under the supervision of
Section Officer (Record)
order dated 26/3/14
Section Officer (Record)

File no
24/1/57